

of various important crops by the end of Seventh Five Year Plan is as under :

Crop	Unit	Target for 1985-90
Foodgrains	Million tonnes	178.0 — 183.0
Sugarcane	Million tonnes	217.0
Oilseeds	Lakh tonnes	180.0
Cotton (lint)	Lakh bales	95.0
Jute and Mesta	Lakh bales	95.0

(c) Besides a number of State Sector and Central Sector Schemes, the Special Rice Production Programme, launched as a Pilot Project during 1984-85, will be implemented during the Seventh Plan as a new Project in 63 selected Blocks of Orissa State for increasing rice production and productivity.

National House Building Scheme

1934. SHRI G. BHOOPATHY : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether Central Government have a proposal for National House Building Scheme ; and

(b) if so, the details thereof ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR): (a) and (b). There is no such proposal. However, the schemes for meeting the housing needs in the country would be incorporated in the Seventh Five Year Plan, which is yet to be finalised.

Stoppage of import of sugar

1935. SHRI M. SUBBA REDDY : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether Government are considering stoppage of import of sugar in the interest of sugarcane growers and to keep up the standard price and to save precious foreign exchange ; and

(b) steps being taken to meet the losses of Civil Supplies Corporations ?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH) : (a) The decline in sugar production to 59.16 lakh tonnes in 1983-84 season and production of about 61 lakh tonnes in 1984-85 season from the record production of about 84 to 82 lakh tonnes in 1981-82 and 1982-83 seasons and significant increase in internal consumption from 1981-82 season onwards has resulted in limited availability of indigenous sugar. Therefore, import of sugar is being resorted to for ensuring adequate availability of sugar at reasonable prices in the domestic market. The interests of sugarcane growers in the country are being protected by ensuring payment of remunerative sugarcane prices by the factories.

(b) State Governments are distributing imported sugar at below Rs. 6 per kg. after taking into account the transport, handling, administrative charges, etc. and therefore, the question of losses to the State Governments or their Civil Supplies Corporations does not arise.

Increase in rice Allocation to Kerala

1936. SHRI P.A. ANTONY : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether Government have received any request from the Kerala Government for increasing rice allocation to the State ; and

(b) the quantity supplied so far and the monthly allocation scheduled for the coming months ?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH) : (a) Yes, Sir.

(b) Allocations of foodgrains from

the Central Pool to the various States, including Kerala, are made on a month to month basis, taking into account the overall availability of stocks in the Central Pool, relative needs of the various States, market availability and other related factors. The allotment and offtake of rice in respect of Kerala during the current year has been as under :—

(In thousand tonnes)

Month/1985	Allotment	Offtake
January	110.0	109.9
February	110.0	93.0
March	110.0	108.0
April	110.0	104.1
May	110.0	118.3
June	115.0	114.9
July	120.0	Not available
August	125.0	Not available

A special one-time allocation of 25,000 tonnes of rice was also made in July, 1985, in addition to the normal monthly allocations.

Land Acquired by DDA in Village Garonda

1937. SHRI V. SREENIVASA PRASAD : Will the Minister of WORKS AND HOUSING be pleased to refer to the reply given to Unstarred Question No. 6165 on 13 May, 1985 regarding the land acquired by Delhi Development Authority in village Garonda and state :

(a) whether full compensation or part thereof has since been paid to the land owners within Khasra No. 402 to 407 and 305 to 395 within that areas ;

(b) if so, the names of those owners of land amount of compensation paid alongwith dates of payments etc ;

(c) whether some transferee of those lands had built up their premises which

were subsequently demolished by the Delhi Development Authority without payment of any compensation ; and

(d) if so, the details thereof and further action proposed to be taken to protect the right of those transferees to receive such payment of compensation etc. ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR):

(a) Delhi Administration have reported that compensation in respect of Khasra No. 402 to 407 and 385 to 395 has been paid to the recorded owners except in the disputed cases.

(b) the details are given in the statement below.

(c) DDA has reported that there is no such case.

(d) Does not arise.